CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 86790 of 2018

(Arising out of Order-in-Appeal No. 27/GH/2017-18/Raigad dated 13.02.2018 passed by the Commissioner of CGST & CX. Audit (Appeals), Thane, Mumbai.)

M/s Raviraj Process Controls ....Appellant
No-A-677, Khairne MIDC TTC
Industrial Area, Navi Mumbai,
Maharashtra – 400 709

VERSUS

Commissioner of Central Excise, Belapur ....Respondent
C.G.O. Complex, 1st Floor, Sector-10,
C.B.D Belapur, Navi Mumbai,
Maharashtra – 400 614.

APPERANCE:

None for the Appellant
Shri Amrendra Kumar Jha, Deputy Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85735/2022

Date of Hearing: 10.08.2022
Date of Decision: 10.08.2022

None for the Appellant.

2. Learned Authorised Representative is present. On perusal of the orders dated 08.07.2019, 08.08.2019, 18.09.2019, 25.10.2019, 16.12.2019, 14.01.2020, 16.03.2020, 25.10.2021, 15.12.2021, 17.02.2022, 14.06.2022 & 10.08.2022, it is observed that on the last

12 occasions posted for hearing since 8th July, 2019, Appellant had never appeared to participate in hearing of the case. It seems that Appellant is no more interested to pursue its appeal further.

3. In view of the fact of the matter, the appeal stands dismissed for default and non-prosecution as per Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Sujeet